

State Bank of India is under the consideration of the Government; and

(b) if so, the time by which a final decision is likely to be taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY): (a) No, Sir.

(b) Does not arise.

Issue of Refund Orders by UTI

3417. SHRI MOHAN RAWALE : Will the Minister of FINANCE be pleased to state :

(a) whether using registered post is mandatory under section 73 of the Companies Act, 1956 for all refund orders and share certificates of the value of over Rs. 1500;

(b) if so, whether the Unit Trust of India uses ordinary post instead of registered post to send their certificates to unit holders;

(c) if so, the reasons therefor;

(d) the amount thus saved by the Unit Trust of India during the last three years;

(e) whether the Unit Trust of India has been exempted from the provisions of Section 73 of the Companies Act, 1956; and

(f) if not, whether the Government propose to issue instructions to the Unit Trust of India to adhere to the provisions of the Companies Act, 1956 in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) No, Sir.

(b) to (d). The provisions of the Companies Act do not apply to UTI. The Trust has its internal guidelines in the matter of despatch of Unit Certificates.

(e) and (f). The Unit Trust of India is a corporation established under an Act of Parliament, the Unit Trust of India Act, 1963 and is outside the purview of the Companies Act, 1956, the provisions of which are applicable to the companies registered under the Companies Act, only.

[Translation]

Raids Conducted by Income Tax Authorities

3418. SHRI KRISHAN DUTT SULTANPURI : Will the Minister of FINANCE be pleased to state :

(a) the number of Income Tax raids conducted during the last two months; and

(b) the State-wise details of money recovered through these raids?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M.V. CHANDRASHEKHARA MURTHY) : (a) : During the month of June and July 1995 the Income Tax Department has executed 201 search warrants.

(b) : The aggregate seizure of valuable was of Rs. 2141.52 lakhs which included *inter alia* cash seizure of Rs. 365.71 lakhs. The State-wise details of cash seized is as per attached Statement.

STATEMENT

State-wise Details of Cash Seized During the Month of June and July, 1995

Name of the State	Seizure of Cash (Rs. in lakhs)
Andhra Pradesh	12
Bihar	6
Gujarat	51.48
Haryana	31.55
Himachal Pradesh	3.03
Karnataka	2.7
Kerala	43.35
Madhya Pradesh	16.78
Maharashtra	81.09
Punjab	63.1
Rajasthan	2.45
Tamil Nadu	52.18
TOTAL	365.71

Handloom Clothes

3419. DR. P.R. GANGWAR : Will the Minister of TEXTILES be pleased to state :

(a) whether the cloth is weaved manually even today;

(b) if so, the varieties of clothes alongwith the length of the cloth weaved by the weavers during the last three years, State-wise; and

(c) the type of assistance proposed to the provided by the Government to weavers?

THE MINISTER OF TEXTILES (SHRI G. VENKAT SWAMY) : (a) Yes, Sir.

(b) As the Handloom Industry is decentralised in nature and also since the cloth produced by weavers in their households is spread out in every nook and corner of the country. State-wise details of production are not